

Central Administrative Tribunal, Allahabad.

Registration O.A.No.96 of 1987.

Surya Narain Lal Srivastava Applicant

Vs.

Union of India and 13 others Respondents.

Hon. D.S.Misra, AM
Hon. G.S.Sharma, JM

(By Hon. G.S.Sharma, JM)

This application under Section 19 of the Administrative Tribunals Act XIII of 1985 has been filed by the petitioner for a number of reliefs. One of the reliefs is that the order of his reversion dated 2.9.1986 be set aside. Against that reversion, he preferred an appeal on 5.9.1986 to the General Manager, Northern Railway, which is still pending. The claim of the petitioner is, therefore, premature having been filed before the expiry of 6 months of the representation dated 5.9.1986 made by him against his reversion. We find no special reason for admitting this petition before the expiry of the said period in view of the provision of Section 20 of the Administrative Tribunals Act.

2. The petition is accordingly dismissed summarily.

10.2.1987
Member (A)

10.2.1987
Member (J)

Dated 10.2.1987
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